## GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

STARRED QUESTION NO:158 ANSWERED ON:05.03.2015 TOLL PLAZAS Arunmozhithevan Shri A.;Jayadevan Shri C. N.

## Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) the salient features of Toll Plazas policy along with annuity/rate of return prescribed to recover investment;

(b) whether a number of toll plazas have closed down and if so, the details thereof during each of the last three years along with reasons therefor;

(c) whether the Government proposes to close certain toll plazas on the National Highways including those operating under the Public Private Partnership (PPP) and other mode; and

(d) if so, the details thereof?

## Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) The Salient Features of the National Highways Fee (Determination of Rates and Collection) Rules, 2008 and amended are as follows:-

# Uniform fee rule for public funded projects and private investment projects.

# Annual revision linked to Wholesale Price Index (WPI) and on 1st April of the years.

# The formula for determining the applicable rate of fee shall be as follows:

Applicable rate of fee = base rate + base rate x WPIA - WPIB x 0.4 WPIB

The rate of fee for use of a Section of a National Highway of 4 or more lanes shall for the base year 2007-08 by the product of length of such section multiplied by the rate of the base year. # Fee levied under these Rules shall be collected by the Central Government or the Concessionaire as the case may be, at the Fee (Toll) Plaza. # Exemption from payment of fee has been given on functional & operational requirement basis. # On standalone structures user fee is to be levied by converting the length of the structure into equivalent length of the highway. # On two lane highways user fee could be levied @ 60% if substantial improvement has been made. # The rate of fee for use of an expressway shall be 1.25 times of normal fee. # Overloaded vehicle will not be allowed to cross the toll plaza. The excess load is to be removed and a penalty equal to 10 times the applicable fee is to be paid.

(b) Yes, Madam. Fee (Toll) plazas have been closed where capital cost was fully recovered and their continuance was neither viable nor was it adding to public comforts. The details of Fee (Toll) plazas closed is given in annexure.

(c) No, Madam.

(d) Does not arise.